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different Defence establishments. Mention may also be made of a recent decision currently being implemented improving the UDC/LDC ratio from 1:4 to 3:8 in Defence establishments and to the decision given effect to in 1968 the civilianised 12 posts of officers into Armed Forces Headquarters, to create promotion avenues for civilian staff in lower Defence establishments. The civilianised posts have since been further increased to 16.

# छावनी क्षेत्रों के नागरिकों के प्रतिनिधियों तथा सरकारी अधिकारियों की बैठक

\*120. पंडित भवानी प्रसाद तिवारी: क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकारी अधिकारियों तथा छावनी क्षेत्र के नागरिकों के प्रतिनिधियों की जो बैठक हाल में हुई थी उसमें किन-किन मामलों पर चर्चा हई ; ग्रौर
- (ख) किन-किन छावनी क्षेत्रों के प्रति-निधियों को स्रामंत्रित किया गया था स्रौर चर्चा में किन-किन छावनी क्षेत्रों के प्रतिनि धियों ने भाग लिया?

### MEETING OF THE GOVERNMENT OFFICIALS WITH THE REPRESENTA-TIVES OF CITIZENS OF CANTON-MENT AREA

\*120. PT. BHAWANIPRASAD TIWARY: Will the Minister of DEFENCE be pleased to

- (a) the matters discussed in the recent meeting of Government officials and the representatives of the citizens Cantonment areas; and
- (b) the names of the Cantonment areas from where representatives had been invited and the Cantonment areas from where representatives took part in the discussion?]

रक्षा मंत्री (सरदार स्वर्ण सिंह): (क) तथा (ख) ग्रखिल भारत छावनी के निर्वाचित सदस्यों के मुख्य सचिव से प्राप्त प्रार्थना के उत्तर में पूना, किर्की, देहमार्ग, श्रौरंगाबाद, मेरठ श्रौर झांसी के प्रतिनिधियों ने 1 अप्रैल 1969 को रक्षा मंत्री से भेंट की थी। किसी व्यक्ति को नाम से सरकार द्वारा श्रामन्त्रित नहीं किया गया था। इसके अतिरिक्त जबलपूर श्रीर झांसी के छावनी बोर्डी के सदस्य 7 अप्रैल 1969 को रक्षा मंत्रालय के अफसरों से भी मिले थे। इन बैठकों में विचारे गए मुख्य मामले थे छावनियों में रक्षा भूमियों के संबंध में भूमि नीति ग्रीर छावनी अधिनियम में संशोधन।

fTHE MINISTER OF DEFENCE (SARDAR SWARAN SINGH): (a) and (b) In response to a request received from the General Secretary, All India Cantonment Elected Members' Conference, representaives from Poona, Kirkee, Dehu Road, Aurangabad, Meerilt and Jhansi met the Defence Minister on 1st April, 1969. No invitation was issued by Government to any individual by name. In addition, three Cantonment Board members from Jabalpur and Jhansi met the officials of the Defence Ministry on 7th April, 1969. The principal matters discussed at these meetings comprised land policy in respect of Defence lands in Cantonments and amendment of the Cantonments Act.]

## भतपर्व सैनिक कर्मचारियों को ऋणों का दिया जाना

212. श्री सुरज प्रसाद: क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) रक्षा मंत्रालय भृतपूर्व सैनिकों को खेती तथा ग्रन्य कामों के लिये किस-किस रूप में ऋण देता है; ग्रीर

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(ख) क्या सरकार उन भतपूर्व सैनिकों को कोई विशेष ऋण उस जमीन के आधार पर दे रही है, जो उन्हें सरकार से मिली है ग्रीर यदि हां तो उसका विवरण क्या है?

#### LOANS TO EX-MILITARY PERSONNEL

- 212. SHRI SURAJ PRASAD :Will the Minister of DEFENCE be pleased to state:
- (a) the different forms in which loans are advanced by the Ministry of Defence to the ex-Military personnel for cultivation and other purposes; and
- (b) whether Government are granting any special loans on the basis of lands to those ex-Military personnels to whom lands have been allotted by Government; and if so, what are the details thereof?]

रक्षा मंत्रालय में उपमंत्री (श्री एम० आर० कृष्ण): (क) तथा (ख) राज्य सरकारों की साधारण ऋण योजनाग्रों के ग्रतिरिक्त कि जो भृतपूर्व सैनिकों के लिए भी लागू हैं, वह उद्योग ग्रारम्भ करने के लिए या अर्कले तौर पर अथवा किसी सहकारी समिति के सदस्य के तौर पर व्यवसाय ग्रारम्भ करने के लिए. भतपूर्व सैनिकों के पूर्नानर्माणा ग्रौर पूनरावास के लिए विशेष निधि से भी ऋणों के ग्रधिकारी हैं।

tfTHE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) and (b) Apart from the normal loan schemes of the State Govrenments which are applicable to exservicemen also, they are eligible for loans from the Special Fund for Reconstruction & Rehabilitation of ex-servicemen for starting industries or business undertakings either individually or members of a co-operative society.]

†[ ] English translation. 4-4 RSS/ND/69

#### TECHNICAL TRAINING FOR ARMY PERSONNEL

- 213. SHRIM.RUTHNASWAMY: Will the Minister of DEFENCE be pleased to state:
- (a) whether Government have formulated any scheme for technical training .ind further general education for the army personnel which may help them in getting gainful employment after their retirement; and
  - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) and (b) The details of the measures taken by Government to help Army personnel in getting employment after retirement are given below:

Officers—Specialised Re-orientation Courses in business management, export promotion etc. are arranged by the Directorate General, Resettlement, in collaboration with various expert bodies including Universities. An annual grant of Rs. 40,000 is placed at his disposal for this purpose.

are given Ranks—Ex-servicemen training in engineering and non-engineering trades in industrial training institutes and centres which are run jointly by the Directorate General of Employment and Training and State Governments. 5 seats are reserved in each institute for exservicemen who are given a stipend of Rs. 50 during the training. Arrangements also exist with the Ministry of Food Agriculture for conducting Tractor Farm Machinery Utilisation Courses for exservicemen at their Tractors Training and Testing Station Budni (MP) and (Haryana). They get a stipend of Rs. 70 p.m. during the training. A scheme for prerelease training of soldiers in Industrial Training Institutes and Centres near their Regimental Centres is also being drawn up in consultation with the Directorate General of Employment and Training.